

**Criminal cases against MPs.**

5864. SHRI SHIVANAND H. KOUJALGI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of criminal cases pending against the Members of Parliament; and

(b) the Party/State to which they belong?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Information is being collected and will be laid on the Table of the House.

**Alleged Corruption in Super Bazar**

5865. SHRI JAI PRAKASH (HARDOI) :  
SHRI JAI PRAKASH AGARWAL :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some cases pertaining to the alleged corruption and mismanagement in the selection of suppliers for the procurement of items and fixation of prices by the Super Bazar, Delhi have come to the notice of the Government;

(b) if so, the details of such complaints received during each of the last three years, till date;

(c) the action taken or proposed to be taken by the Government in each case; and

(d) the measures taken or proposed to be taken by the Government to check such irregularities?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) : (a) and (b) According to the information furnished by the Super Bazar, Delhi during the last three years 11 complaints have come to the notice of the Super Bazar pertaining to corruption/mismanagement in selection of suppliers for procurement of items and fixation of prices by some of the employees of the Super Bazar, Delhi.

(c) The Super Bazar, Delhi has taken the following action with regard to these complaints:

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|---|----|---------|
| (i) Transfer of officials in  | -- | 1 case  |
| (ii) Goods returned to the supplier/party in                                  | -- | 2 cases |
| (iii) Rate reduced/no escalation in prices allowed for the period of one year | -- | 2 cases |

(iv) Investigation completed and report under preparation -- 3 cases

(v) Report received from CBI and awaiting decision of the disciplinary committee -- 1 case

(vi) Under investigation -- 2 cases

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11 cases

(d) Prompt inspection/scrutiny and undertaking surprise checks by Deptt. manager and by the Vigilance Department have already been initiated by the Super Bazar, Delhi.

**Alcoholic Drinks**

5866. SHRI PARASRAM BHARDWAJ :  
SHRI CHHITUBHAI GAMIT :  
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether some liquor units have violated licensed capacity norms for production of potable alcohol;

(b) if so, the details thereof;

(c) whether such cases are likely to get away scotfree with the subject being moved from the Centre to the states;

(d) if so, the details thereof;

(e) whether the state Governments have been allowed simply by levying higher excise for the increase in production; and

(f) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (f) Information is being collected and will be laid on the Table of the House.

[Translation]

**Research on availability of Herbs**

5867. CHAUDHARY RAMCHANDER BENDA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any survey of forest and hill areas has been conducted by the Government in Madhya Pradesh;

(b) if so, whether any research work has been undertaken in regard to availability of herbs in these areas;